

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No OA 2558/91

Date of decision: 30.7.93

Shri P.N. Sharma & ors. . .

Petitioners

vs.

Union of India through
General Manager
Central Railway,
Bombay & ors.

...

Respondents

For the Petitioners . . . Ms. Raman Oberoi, proxy
counsel for Sh. B. S. Mainee, counsel.

For the Respondents .. None

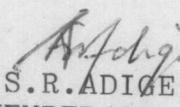
CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN (J)
THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K.
Dhaon, Vice Chairman)

Ms. Raman Oberoi, learned counsel holding
the brief of Shri B.S. Mainee states that the
petitioners are not interested in pursuing
this OA and they may be permitted to withdraw
the same. They are permitted to withdraw. OA
is dismissed as withdrawn.


(S.R. ADIGE)
MEMBER (A)

SNS


(S.K. DHAON)
VICE CHAIRMAN (J)